

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8533/2005

(From the judgement and order dated 17/12/2004 in SCA No. 8880/2003 of the HIGH COURT OF GUJARAT AT AHMEDABAD)

STATE OF GUJARAT & ANR.

Petitioner(s)

VERSUS

KRUNAL KRUNAL KRISHANAKANT R.T. & ORS.

Respondent(s)

(With prayer for interim relief )

Date: 29/04/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Petitioner(s)

Ms. Hemantika Wahi, Adv.

Mrs. Sadhna Sandhu, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Learned counsel submits that the points in issue require consideration so as to

settle the question of admissions for the subsequent years. It is further stated that the

examination of the matter by this Court will have no effect on the admissions already

made. In this view, notice shall be issued only to respondent No. 19, Surat Municipal

Corporation.

Tag with S.L.P.(C) No.18970 of 2003.

(N. Annapurna)

Court Master

(V.P. Tyagi)

Court Master